

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 253 of 2019**

**IN THE MATTER OF:**

**Signalon Equipment Private Limited & Ors. ...Appellants**

**Vs**

**Shri Vinod Kumar ....Respondent**

**Present:**

**For Appellants: Mr. Rajshekhar Rao, Mr. Saswat Pattnaik, Mr. Anandh Venkataramoni, Mr. Siddharth H. Raval and Mrs. Divya Anand, Advocates**

**For Respondent:**

**ORDER**

**19.09.2019** Having heard the parties and being satisfied with the grounds, we condone the delay in preferring the appeal.

I.A. No. 2927 of 2019 stands disposed of.

Aggrieved Appellant prefers this appeal with regard to the percentage of interest, remuneration and perquisites as allowed to the Respondent. Therefore, let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 20.02.2019. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Post the appeal 'for Admission (After Notice)' before appropriate Bench on **22<sup>nd</sup> October, 2019.**

Until the next date if the Appellant pays a sum of Rs. 50 lakhs towards principal/remuneration and additional one-time payment of Rs. 10 lakhs towards the perquisites and goes on paying in favour of the Respondent – Shri Vinod Kumar towards principal/remuneration amount in equal monthly

instalments of Rs. 50 lakhs, the direction with regard to payment of interest shall remain stayed. On failure to pay the amount of Rs. 50 Lakhs and one-time payment of Rs. 10 lakhs towards the perquisites before the next date and thereafter equal monthly instalments by 7<sup>th</sup> of each month, this Appellate Tribunal may dismiss the appeal.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*